

COPY

GOVERNMENT OF MEGHALAYA
LAW (B) DEPARTMENT

No. LR(B)/1/89/Pt.1/28,

Dated Shillong, the 3rd September 2004.

OFFICE MEMORANDUM

The Government are pleased to revise the retaining fees for Advocate General, Additional Advocate General, Senior Government Advocate High Court, Government Advocate High Court, Additional Government Advocate High Court and Government Pleader/Public Prosecutor as follows: -

1. Advocate General	-	Rs. 7,500/- P.M.
2. Adpl. Advocate General	-	Rs. 6,500/- P.M.
3. Senior Government Advocate High Court	-	Rs. 5,500/- P.M.
4. Government Advocate High Court	-	Rs. 3,500/- P.M.
5. Adpl. Government Advocate High Court	-	Rs. 3,000/- P.M.
6. Government Pleader/Public Prosecutor	-	Rs. 2,500/- P.M.

This Office Memorandum shall come into force with immediate effect that is from 1.9.2004 and also shall stand modified as regards para 1,6 & 12 of the Office Memorandum No. LR (B). 1/89/Pt/33, dt. 28.3, 2000 to the extend of retaining fees only.

This issues with the concurrence of Finance Department under their I/D. No. FE.282/04, dt. 20.8.2004.

Sd/-

(E. Warji)

Secretary to the Govt. of Meghalaya,
Law (B) Department

Dated Shillong, the 3rd September, 2004.

Memo.No. LR(B), 1/89/Pt.1/28-A,

Copy to:-

1. The Accountant General, (Accounts/Audit), Meghalaya, Shillong..
2. The Advocate Advocate General, Gauhati High Court, Gauhati.
3. The Adpl. Advocate General, Gauhati High Court at Gauhati/ Shillong
4. The Sr. Govt. Advocate, Gauhati High Court, Gauhati.
5. The Director of Printing & Stationery, Govt. of Meghalaya with a request that the above office Memorandum be published in the Gazette and 200 spare copies may be furnished to this Department.
6. All Deputy Commissioners.
7. All Treasury Officers.
8. All Public Prosecutor/Government Pleader
9. Finance (Estt) Department.
10. Law (A) Department.
11. File No, LR (B).13/2002.

By order etc.,

Sd/- L.M. Sangma,
Deputy Secretary to the Govt. of Meghalaya,
Law (B) Department.